

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT -III, NEW DELHI.

(IB)-416/ND/2017

In the matter of:

M/s. Jotun India Pvt. Ltd.

...Applicant.

v.

M/s.Chempharm Industries India Pvt. Ltd.

...Respondent

SECTION: Under Section 9 IBC .

Order delivered on 07.12.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

For the Petitioner
Respondent

Mr. R.K. Singh, Adv
Ms. Sushma Singh, Adv.

ORDER

Learned counsel for the parties are present. Ld. Counsel for the petitioner represents that the respondent was directed to file reply to the petition on 13.11.2017. The same has not been filed by the respondent. Ld. Counsel for the Respondent seeks some time to file reply in compliance to the order dated 13.11.2017. Grant of time is opposed by the Ld. Counsel for the petitioner and states that he is not in a position to file rejoinder. In view of the non-compliance of the order dated 13.11.2017 the Tribunal is to impose a cost of Rs.10,000/- payable by the corporate debtor to the Prime Minister's National Relief Fund within a period of one week subject to which reply will be taken on record in compliance with the direction. Post the matter on 22.12.2017.

Sd-
(R. VARADHARAJAN)
MEMBER(JUDICIAL)

KCS